

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE, CHENNAI CIRCUIT BENCH  
APPLICATION NO.10 OF 2026(SZ)**

Applicant(s) :: Ramchandran Nair, S/o. K P A Nair,  
Amritham House, Thichur Village,  
Erimapetty P.O and 4 others

Vs

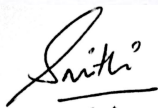
Respondents :: The Additional District Magistrate,  
Thrissur District, & Others

Volume – I

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Dated this the 4<sup>th</sup> day of April, 2026.



**Rema Smrithi VK**  
Standing counsel for KSPCB



**FOURTH RESPONDENT**

**SMITHA C. V.**  
Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Thrissur

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**SOUTHERN ZONE, CHENNAI CIRCUIT BENCH**

**Application no. 10 of 2026 (SZ)**

Applicant(s) :: Ramchandran Nair,  
 S/o. K P A Nair,  
 Amritham House, Thichur Village,  
 Erimapetty P.O and 4 others

Vs.

Respondents :: The Additional District Magistrate,  
 Thrissur District, & Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,**  
**DISTRICT OFFICE, THRISSUR, ON BEHALF OF THE 4<sup>TH</sup>**  
**RESPONDENT, CHAIRPERSON, KERALA STATE POLLUTION**  
**CONTROL BOARD, THIRUVANANTHAPURAM**

I, Smitha. C. V, aged 45 years, wife of Rigesesh, residing at Thrissur district, working as the Environmental Engineer, Kerala State pollution control Board, District office, Thrissur, do hereby solemnly affirm and state as follows:

1. It is respectfully submitted that I am authorized to represent the fourth respondent in this application. Copy of the authorization letter is produced herewith and marked as **Annexure R4(a)**.
2. The application is filed against a proposed Petroleum Retail Outlet of BPCL in Survey No. 308/2 in Thichur Village, Erumapetty Post, Talappilly Taluk, Thrissur District, Kerala. A letter from the District Collector, Thrissur, was received on 20/06/2024 enclosing a complaint against the proposed BPCL petroleum retail outlet at Thichur Village.

SMITHA C. V.  
 Environmental Engineer  
 Kerala State Pollution Control Board  
 District Office, Thrissur



*Smitha C. V.*  
**SMITHA C. V.**  
 Environmental Engineer  
 Kerala State Pollution Control Board  
 District Office, Thrissur

3. Subsequently, a complaint enquiry was conducted on 12/11/2024. The complaint pertains to health concerns arising from the proposed petroleum retail outlet. During the enquiry, it was observed that construction of the petroleum retail outlet had not commenced; hence, the locations of the vent pipe, dispensing points, and fill points could not be verified. A residence is located at a distance of 4 m from the southern boundary of the plot. The unit owner reported that the vent pipe, dispensing points, and fill points will be located at a distance of more than 25 m from the said residence. Further, there is another residence at a distance of 17 m from the western boundary, a residence under construction at 21 m on the western side, and another residence at 20 m from the eastern boundary. An anganawadi is situated at a distance of about 16 m from the northern boundary, and a temple is located at about 20 m from the northern boundary. A small canal (thodu) is present adjacent to the eastern boundary of the plot. Approximately six residences exist within a 30 m radius from the plot boundary. No schools or hospitals are located within a 30 m radius of the proposed site.
4. A letter was sent to the 6<sup>th</sup> respondent on 20/11/2024 seeking clarification as to whether the location falls within a designated residential area and whether the small canal exists as per revenue records. Copy of the letter is produced herewith and marked as **Annexure R4(b)**.
5. A reply was received from the 6th respondent on 28/12/2024. As per the reply, a certificate issued by the Secretary, Varavoor Grama Panchayat, was submitted stating that the land is not classified as a designated residential area. However, the clarification regarding the small canal does not conclusively establish whether the canal exists in

V. C. SMITHA  
Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Thrissur



  
SMITHA C. V.  
Environmental Engineer  
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revenue records. Copy of the reply letter is produced herewith and marked as **Annexure R4(c)**.

6. It is submitted that as per the judgement on CA No 421/2022 dated 14.03.2023 passed by the Hon'ble Supreme Court, petrol pump need not obtain the Consent to Establish/ Consent to Operate of the Board, however the guidelines issued by the Central Pollution Control Board dated 07.01.2020 needed to be compiled with. The circular notifying the matter with no. KSPCB/383/2023-SEE-3 dated 29.03.2023 is produced herewith as **Annexure R4(d)**. The guidelines issued by the Central Pollution Control Board dated 07.01.2020 stipulates the distance criteria for the petrol pump. Copy of the guidelines is attached herewith as **Annexure R4(e)**. It is further clarified in Circular No. KSPCB/14/2021-SEE-3 dated 18/02/2024 that, where residential areas are not designated as per local laws, the siting criteria related to "designated residential areas" shall not be applicable. A copy of the said circular is produced herewith and marked as **Annexure R4(f)**.
7. Further an office memorandum no. B-13011/1/2019-20/AQM of Central Pollution Control Board dated 16.08.2021 states that new proposed retail outlets shall not be located within a distance of 50 m from lakes, ponds, streams, rivers, wetlands, canals and creeks as per revenue records. Copy of the office memorandum is attached herewith as **Annexure R4(g)**.
8. Based on the reply from the 6<sup>th</sup> respondent, a report was submitted to the District Collector, Thrissur, on 17/01/2025. However, since no clear clarification regarding the existence of the small canal in revenue records was furnished by the 6th respondent, it was reported to the District Collector that such clarification shall be obtained from the Revenue Department before issuance of NOC. A copy of the report

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Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Thrissur



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District Office, Thrissur

submitted to the District Collector is produced herewith and marked as **Annexure R4(h)**.

9. It is humbly submitted that petroleum retail outlets are not required to obtain Consent to Establish or Consent to Operate from the State Pollution Control Board. However, the guidelines issued by the CPCB are applicable and are to be strictly complied with. In the present case, directions regarding the stipulated distance criteria were duly communicated to the District Collector for compliance prior to the issuance of the NOC from the Collectorate.

*Dated this the 4<sup>th</sup> day of April, 2026*

*Usumbe*

**FOURTH RESPONDENT**

**VERIFICATION**

I, Smitha. C. V, working as the Environmental Engineer, Kerala State Pollution Control Board, District office, Thrissur, the Fourth Respondent above named, do hereby solemnly affirm and verify that the contents of paragraphs 1 to 4 of this Affidavit are true and correct to the best of my knowledge, information, and belief, and nothing material has been concealed therefrom.

Verified at Thrissur on this 4<sup>th</sup> day of April, 2026.

*Usumbe*

**FOURTH RESPONDENT**

Authorized Signatory

Kerala State Pollution Control Board,

District office, Thrissur

SMITHA C. V.  
Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Thrissur



**SMITHA C. V.**  
Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Thrissur

## Annexure R4(a)

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:  
2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web:  
[kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/430/2026-SEE-2

Date:28-03-2026

**AUTHORISATION**

Sub:- OA No. 10 of 2026 (SZ) –reg.

The Environmental Engineer, District Office, Thrissur, is hereby authorised to represent the Kerala State Pollution Control Board (**4th Respondent**) in OA No. 10 of 2026 (SZ) before the Hon'ble NGT.

For and on behalf of the

**KERALA STATE POLLUTION CONTROL BOARD**

Digitally signed by  
**SREEKALAS**  
~~SHANKARAN~~  
Date: 28-03-2026  
08:44:18

**To**

The Environmental Engineer  
District Office, Thrissur

**Copy to:**

1. Adv. Rema Smrithi V.K.  
New No.22 (Old No. 52), 1<sup>st</sup> floor  
M.G Ramachandran Road  
Kalakshetra Colony  
Besant Nagar, Chennai - 600090
2. The Environmental Engineer  
Legal Cell, Ernakulam



കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

മജസ്റ്റിക് സ്ക്വയർ, മൂന്നാം നില, പാവട്ടാനി, ഒല്ലൂക്കര പി.ഒ., തൃശ്ശൂർ-680655

KERALA STATE POLLUTION CONTROL BOARD

Majestic Square, 3<sup>rd</sup> Floor, Paravattani, Ollukkara P.O., Thrissur-680655

“ഭരണഭാഷ - മാതൃഭാഷ”

പിസിബിഡിടിആർ/65/2024-എഇ4

തീയതി : 20.11.2024

പ്രേഷക

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

ശ്രീ. ജോയ് എ. ജെ.

അന്തിക്കാട് ഹൗസ്

നെല്ലുവായ് പി. ഒ

തൃശ്ശൂർ - 680584

വിഷയം : തിച്ചൂർ വില്ലേജിലെ പെട്രോൾ പമ്പ് നിർമ്മാണത്തിനെതിരെയുള്ള പരാതി - സംബന്ധിച്ച്.

- സൂചന : 1) 20.06.2024 തീയതിയിൽ ഈ ഓഫീസിൽ ലഭിച്ച പരാതി.
2) 12.11.2024 തീയതിയിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന.
3) 07.01.2020,16.08.2021 തീയതികളിലെ CPCB യുടെ B-13011/1/2019-20/ AQM നമ്പർ ഓഫീസ് മെമ്മോറാണ്ടം.

സർ,

സൂചന(1) പ്രകാരം ലഭിച്ച പരാതിയുടെ അടിസ്ഥാനത്തിൽ സൂചന(2) പ്രകാരം താങ്കളുടെ സ്ഥാപനത്തിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ പരിശോധന നടത്തിയിരുന്നു. സൂചന(3) പ്രകാരം റസിഡൻഷ്യൽ ഏരിയ ആയി പ്രഖ്യാപിച്ചിട്ടുള്ള പ്രദേശങ്ങളിൽ പെട്രോൾ പമ്പിലെ dispensing unit, fill point, vent pipe എന്നിവ ഏറ്റവും അടുത്ത വീടുകളിൽ നിന്നു കുറഞ്ഞത് 30 മീറ്റർ ദൂരപരിധി പാലിക്കണം. കൂടാതെ റീട്ടെയിൽ ഔട്ട്ലെറ്റുകൾ റവന്യൂ രേഖകൾ പ്രകാരമുള്ള അടുത്തുള്ള ജലാശയങ്ങളിൽ (തടാകങ്ങൾ/ കുളങ്ങൾ/അരുവികൾ/നദികൾ/ തണ്ണീർത്തടങ്ങൾ/ കനാലുകൾ) നിന്നും കുറഞ്ഞത് 50 മീറ്റർ ദൂരപരിധി പാലിക്കേണ്ടതാണ്. എന്നാൽ സൂചന(2) പ്രകാരം നടത്തിയ പരിശോധനയിൽ 30 മീറ്റർ ചുറ്റളവിൽ വീടുകൾ ഉള്ളതായും, കിഴക്കേ ഭാഗത്ത് അതിർത്തിയോട് ചേർന്ന്, 50 മീറ്റർ ചുറ്റളവിൽ ഒരു തോട് ഒഴുകുന്നതായും ബോധ്യപ്പെട്ടു. ആയതിനാൽ പെട്രോൾ പമ്പ് നിലനിൽക്കുന്ന പ്രദേശം റസിഡൻഷ്യൽ ഏരിയ ആയി പ്രഖ്യാപിച്ചിട്ടുള്ളതാണോ എന്നതു സംബന്ധിച്ച പഞ്ചായത്ത് സെക്രട്ടറിയുടെ സാക്ഷ്യപത്രം സമർപ്പിക്കേണ്ടതാണ്. റസിഡൻഷ്യൽ ആയി പ്രഖ്യാപിച്ചിട്ടുള്ളതാണെങ്കിൽ സൂചന(3) പ്രകാരമുള്ള ദൂരപരിധി പാലിക്കുന്നതിനുള്ള നടപടി സ്വീകരിക്കേണ്ടതാണ്. കൂടാതെ മേൽ പരാമർശിച്ച തോട്, റവന്യൂ രേഖകൾ പ്രകാരം നിലവിലുള്ളതാണോ എന്നത് സംബന്ധിച്ച വില്ലേജ് ഓഫീസറുടെ സാക്ഷ്യപത്രം സമർപ്പിക്കേണ്ടതാണ്. റവന്യൂ രേഖകൾ പ്രകാരം നിലവിലുള്ളതാണെങ്കിൽ സൂചന(3) പ്രകാരമുള്ള ദൂരപരിധി പാലിക്കുന്നതിനുള്ള നടപടി സ്വീകരിക്കേണ്ടതാണ്. താങ്കൾ സ്വീകരിച്ച നടപടി സംബന്ധിച്ച വിവരം ഈ ഓഫീസിൽ അറിയിക്കേണ്ടതാണ്.

വിശ്വസ്തതയോടെ,

Signed by Suchitra V

Date: 21-11-2024 14:15:49

1 എൻവയോൺമെന്റൽ എഞ്ചിനീയർ



## കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ കാര്യാലയം, തൃശ്ശൂർ  
മജെസ്റ്റിക് സ്ക്വയർ, മൂന്നാം നില, പാവട്ടാനി, ഒല്ലൂക്കര പി.ഒ., തൃശ്ശൂർ-680655

**KERALA STATE POLLUTION CONTROL BOARD**

District Office, Thrissur

Majestic Square, 3<sup>rd</sup> Floor, Paravattani, Ollukkara P.O., Thrissur-680655



### Translation of Annexure R4(b)

PCBDTR/65/2024-AE4

Date: 20.11.2024

From

Environmental Engineer

To

Mr. Joy A. J.  
Anthikkad House  
Nelluway P.O. Thrissur - 680584

Sub: Regarding the complaint against the construction of a petrol pump in Thichur Village.

Ref :1) Complaint received at this office on 20.06.2024.  
2) Inspection conducted by Board officials on 12.11.2024.  
3) CPCB Office Memorandum No. B-13011/1/2019-20/AQM dated 07.01.2020 and 16.08.2021.

Sir,

Based on the complaint received vide reference (1), Board officials conducted an inspection of your establishment as per reference (2). As per reference (3), in areas declared as residential areas, the dispensing unit, fill point, and vent pipe of a petrol pump must maintain a minimum distance of 30 meters from the nearest houses. Additionally, retail outlets must maintain a minimum distance of 50 meters from nearby water bodies (lakes, ponds, streams, rivers, wetlands, or canals) as per revenue records. However, during the inspection conducted vide reference (2), it was observed that there are residences within a 30-meter radius, and a small canal (thodu) flows adjacent to the eastern boundary within a 50-meter radius. Therefore, a certificate from the Panchayat Secretary must be submitted regarding whether the area where the petrol pump is located has been declared as a residential area. If it is declared as residential area, action must be taken to comply with the distance limits specified in reference (3). Furthermore, a certificate from the Village Officer must be submitted stating whether the aforementioned small canal exists according to revenue records. If it exists according to revenue records, steps must be taken to maintain the distance limit as per reference (3). You are required to inform this office regarding the actions you have taken.

Yours faithfully,

Suchitra V.

Environmental Engineer



*Suchitra V.*  
**SMITHA C. V.**  
Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Thrissur

From : Jay A. J.  
 Anthikkal - HO  
 Nellikunni - PO  
 Thrissur - 680584



To : The Environmental Engineer  
 Kerala Pollution Board,  
 Ollukkara, Thrissur - 680655

Ref : Letter No. PCBDR/65/2024 AEH dt. 20/11/24  
 Sub : Petroleum product outlet at Thichar  
 village Survey No. 308/2

Sir,

This is in reference to the above letter subject and indication No. 3, I hereby submitting the following documents

- (i) A certificate from Narveer Panjapath secretary, regarding the site Survey No. 308/2 is not covered in Designated Residential Area.
- (ii) A certificate - from village officer regarding the site (east side) Survey No. 308/1, as per the Basic Tax Register (BTR) there is no canal/Thodu.
- (iii) BTR copy (Basic Tax Register)
- (iv) Survey sketch of survey no. 308/2.

Date : 28/12/24  
 Place : Thrissur - 1

Thanking you  
 Yours faithfully

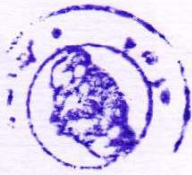
നമ്പർ:310/2024

വില്ലേജ് ഓഫീസ്, ആറങ്ങോട്ടുകര ഗ്രൂപ്പ്  
ആറങ്ങോട്ടുകര, തീയതി 27.11.2024.

സർട്ടിഫിക്കറ്റ്

തിച്ചൂർ വില്ലേജ് റീസർവേ 308/2, 308/2-1,308/2-2 ൽ ഉൾപ്പെട്ടതും അന്തിക്കാട്ട് ജോസഫ് മകൻ ജോയ് എന്നിവർക്ക് എരുമപ്പെട്ടി സബ് രജിസ്ട്രാർ ഓഫീസിലെ 19.03.2010 ലെ 644/2010, 19.03.2010 ലെ 643/2010, 12.11.2010 ലെ 2320/2010, 15.03.2011 ലെ 540/2011 എന്നീ നമ്പർ ആധാരങ്ങൾ പ്രകാരം സിദ്ധിച്ചിട്ടുള്ളതും ടിയാളുടെ കൈവശത്തിൽ ഉള്ളതും തിച്ചൂർ വില്ലേജ് തണ്ടപ്പേർ നമ്പർ 3735 പ്രകാരം നികുതി ഒടുക്കി കൈവശം വെച്ച് വരുന്നതുമായ 0.1235 ഹെക്ടർ ഭൂമിയുടെ കിഴക്കേ അതിരിൽ 50 മീറ്റർ ചുറ്റളവിലും കൂടാതെ വടക്കേ അതിരിലും തിച്ചൂർ വില്ലേജ് റീസർവേ 308/1 സ്ഥിതിചെയ്യുന്നതും ആയത് റീസർവേ പ്രകാരമുള്ള അധിഷ്ഠാന ഭൂനികുതി രജിസ്റ്റർ പ്രകാരം സർക്കാർ പുറമ്പോക്ക് (വഴി) എന്നും ആണെന്ന വിവരവും സാക്ഷ്യപ്പെടുത്തുന്നു.

ഈ സാക്ഷ്യപത്രം കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ ഹാജരാക്കുന്നതിനായി അനുവദിച്ചിരിക്കുന്നു



വില്ലേജ് ഓഫീസർ  
ആറങ്ങോട്ടുകര ഗ്രൂപ്പ്  
VILLAGE OFFICER  
ARANGOITUKARA  
GROUP VILLAGE

## Translation of Village Officer's Certificate

Number: 310/2024

Village Office, Arangottukara Group,  
Arangottukara, Date: 27.11.2024.

### CERTIFICATE

It is certified that Thichur Village Re-survey 308/1 is situated within a 50-meter radius on the eastern boundary and also on the northern boundary of 0.1235 hectares of land in Thichur Village Re-survey 308/2, 308/2-1, 308/2-2, which was acquired by Joy, son of Anthikkatt Joseph, through deeds No. 644/2010 dated 19.03.2010, 643/2010 dated 19.03.2010, 2320/2010 dated 12.11.2010, and 540/2011 dated 15.03.2011 of the Erumapetty Sub Registrar Office, and which is in his possession and for which tax is being paid under Thichur Village Thandapper No. 3735, and that it is Government Puramboke (Way) according to the Basic Tax Register as per the Re-survey.

This certificate is allowed for the purpose of being produced before the Kerala State Pollution Control Board.

**Village Officer Arangottukara Group**



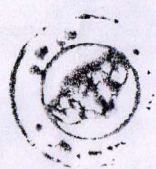
*Smitha C. V.*

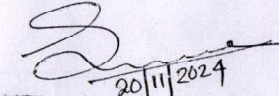
**SMITHA C. V.**  
Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Thrissur



BTR resurvey

അധിഷ്ഠാന ഭൂനികുതി രജിസ്റ്റർ															
ബ്ലോക്ക് : 38		വീല്ലേജ് :		തീപ്പൂർ				താലൂക്ക് : തലപ്പിള്ളി							
സർവ്വേ നമ്പർ	സബ് ഡിവിഷൻ നമ്പരോ ചെട്ടറോ		വസ്തുവിന്റെ വിവരണം		വിസ്തീർണ്ണം			അധിഷ്ഠാന ഭൂനികുതി		അധിഷ്ഠാന ഭൂനികുതിക്ക് വിധേയമാകാത്ത വസ്തുക്കൾ			പട്ടാഭാരന്റെ		റിമാർക്കുകൾ
	നാളത്	മുൻകണക്കിൻ പടി	നിലമോ പുരയിടമോ	പുറമ്പോക്കോ തടീശോ എന്ന്	ഏക്കർ H	Text സെന്റ് Are	ചതുരശ്ര ലിങ്ക്സ് Sq M	രൂ	പൈ	വിവരണം	രാജഭാഗം (എന്തെങ്കിലും ഉണ്ടെങ്കിൽ)		നമ്പർ	പേര്	
											രൂ	പൈ			
308	1	459/1,443	-	പുറമ്പോക്ക്	0	9	40	-	-	-	-	-	-	സർക്കാർ	വഴി



  
 20/11/2024  
 തിരുല്ലാശ് ശാഹിസർ  
 അസിസ്റ്റന്റ് സൂപ്പർവൈസർ  
 തലപ്പിള്ളി  
 തിരുവനന്തപുരം

Translation of Page No. 13

**BTR Resurvey**

Basic Tax Register															
Block	38		Village		Thichur			Taluk		Talappilly					
Survey Number	Subdivision Number / Letter		Description of Property		Area			Basic Tax		Items not subject to basic tax			Title Holder		Remarks
	Currently	Previously	Wet land or Dry land	Puramboke or Barren land	Acre	Are	Sq M	Rs.	Ps.	Description	Rajabhogam (if any)		No.	Name	
											Rs	Ps.			
308	1	459/1,443		Puramboke	0	9	40	-	-	-	-	-	-	Government	Way

Village Officer  
Arangottukara  
Thalassery  
Thichur



**വരവൂർ ഗ്രാമപഞ്ചായത്ത് കാര്യാലയം**

വരവൂർ.പി. ഒ., തൃശ്ശൂർ ജില്ല, പിൻ - 680 585

(ISO 9001:2015)

Email: varavoorpanchayat@gmail.com , ഫോൺ: 0488 4277336

Date: 13.06.2024

**Certificate**

This is certify that the land belongs to the survey number 308/2-1, 308/2-2, Thichur village, Thalappilly thaluk, Thrissur District is coming under the jurisdiction of varavoor gramapanchayath. This land belongs to the above mentioned survey number is not covered in Designated residential area in varavoor Local self Government department in Kerala. Also there is no designated residential area in 50 M radial distance from this land.

This certificate for submit in the office of the PESO (Petroleum and explosive safty organization) Nugambakkam, Chennai.



*(Handwritten Signature)*

Secretary

Varavoor Gramapanchayath

SECRETARY  
VARAVOOR GRAMAPANCHAYATH  
VARAVOOR P.O., THRISSUR



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: www.keralapcb.nic.in

## **KERALA STATE POLLUTION CONTROL BOARD**

**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം – 695 004

File no: kspcb/383/2023-see-3

Dated: 29/03/2023

### **CIRCULAR**

Sub: Petrol Pumps- Hon'ble Supreme Court Order- reg

Ref: Judgment in CA NO.421/2022 dated 14.03.2023 passed by the Hon'ble Supreme Court of India.

The Hon'ble National Green Tribunal (NGT) in O.A. No.138/ 2020 had passed an order dated 23.12.2021 directing the Central Pollution Control Board (CPCB) as well as the State Pollution Control Boards to issue directions to make it mandatory to obtain Consent to Establish (CTE) and the Consent to Operate (CTO) for new retail petroleum outlets as well as the existing retail petroleum outlets.

The above order dated 23.12.2021 of NGT was challenged before the Hon'ble Supreme Court of India by the aggrieved parties vide a batch of Civil Appeal's.

The Hon'ble Supreme Court of India vide judgment under reference, disposed the aforementioned Civil Appeal's setting aside the directions issued by the NGT in the impugned order, stated in first paragraph of this circular. It is also directed that the CPCB shall instruct all the State Pollution Control Boards to ensure that the guidelines issued by it vide the Office Memorandum dated 07.01.2020 are strictly adhered to. If there is breach of any of the guidelines issued by the CPCB vide Office Memorandum dated 07.01.2020, then the concerned State Pollution Control Board shall proceed against the erring outlet in accordance with law at the earliest. It shall be the legal obligation of all the State Pollution

Control Boards to ensure that the directions issued by the NGT in regard to the installation of the VRS mechanism is complied with within the fresh timeline as prescribed by the CPCB.

It shall be ensured that the direction, as mentioned in prepara, of the Hon'ble Supreme Court is complied with.

-sd-

**CHAIRMAN**

To

1. The Chief Environmental Engineer, Regional Office  
Trivandrum/Ernakulam/Kozhikode
2. The Senior Environmental Engineer  
Environmental Surveillance Centre, Eloor
3. The Environmental Engineer, District Office  
Trivandrum/ Kollam/ Alappuzha/ Pathanamthitta/ Kottayam/ Ernakulam-1/  
Ernakulam-2/ Idukki/ Thrissur/ Palakkad/ Malappuram/ Kozhikode/  
Kannur/ Wayanad/ Kasargode

Copy to

1. All Technical Staff
2. IT Cell (for uploading in Boards website)
3. CA to CHN and MS
4. Stock file

**FORWARDED/BY ORDER**

**SENIOR ENVIRONMENTAL ENGINEER - 3**

272  
16/01/2020

Annexure R4(e)

A1  
19/01/20

## CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM 10814

January 07, 2020

## OFFICE MEMORANDUM

**Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors regarding.**

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures.

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

SE-3

  
14/1/2020

## GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

### A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

**B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
  - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
  - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
  - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

**C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:**

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

**D. Installation, Operation and maintenance of Vapour Recovery System:**

1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. **Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:**

**Permissible Limit**

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

**F. Measures for protection of Worker's Health**

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

**G. Audit of all protection measures and monitoring system implemented at petrol pumps:**

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

**H. Siting criteria of Retail Outlets:**

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

*These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.*

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/14/2021-SEE-3

Date: 18/02/2024

### CIRCULAR

Sub: - Clarification regarding ensuring of compliance with CPCB OM dated 07/01/2020 for petroleum Retail Outlets - reg..

Ref:- 1) Circular no. KSPCB/383/2023-SEE-3 dated 29/03/2023

2) Letter no. KSPCB/318/2023-SEE-1 dated 01/06/2023

As per the judgement dated 14.03.2023 in C.A.421/2022, The Hon'ble Supreme Court directed that retail Petroleum Outlets need not obtain consent of the SPCBs. The Apex Court further directed that the SPCBs should ensure that guidelines issued by CPCB as per the order dated 07/01/2020 and order No. B-13011/1/2019-20/AQM10814 dated 18/08/2020 are strictly adhered to and that if there is any breach of the guidelines, the concerned SPCB should proceed against the erring outlet in accordance with law. The above order was communicated vide circular cited 1<sup>st</sup>.

In the letter dated 01/06/2023 cited 2<sup>nd</sup> , all officers of the Board were directed to ensure that consent issued to petroleum outlets established after 07/01/2020 adhere to the distance norms of 30 metres / 50 metres from schools, hospitals (10 beds and above) and "residential areas designated as per local laws".

In continuation to the above, it is clarified that wherever residential areas are not designated as per local laws, the siting criteria related to "designated residential areas as per local laws" shall not be applicable.

Sd/-  
CHAIRPERSON

To

1. The Chief Environmental Engineer,  
Head Office Thiruvananthapuram  
Regional Office, Thiruvananthapuram/Ernakulam/Kozhikode.
2. The Senior Environmental Engineer,  
District Office. Kottayam
3. The Environmental Engineer, District Office,  
Thiruvananthapuram, Kollam, Pathanamthitta, Alapuzha, Idukki,  
Ernakulam-1, Ernakulam-2, Environmental Surveillance Centre Eloor .  
Thrissur, Palakkad, Malappuram, Kozhikode, Kannur, Wayanad, Kasargod.

Copy to:-

- 1) All Technical Staff in HO
- 2) IT Cell (for uploading in the website)
- 3) C.A to CHN & MS

**FORWARDED BY ORDER**



**SENIOR ENVIRONMENTAL ENGINEER-1**



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

B-13011/1/2019-20/AQM

August 16, 2021

## OFFICE MEMORANDUM

Sub: Addendum to the Guidelines for Setting Up of New Petrol Pumps issued on January 07, 2020 -regarding.

CPCB in compliance of the Hon'ble National Green Tribunal order dated January 18, 2019 in O.A. No. 86/2019: Gyanprakash @ Pappu Singh Vs Uoi & Ors. issued guidelines for Setting Up of New Petrol Pumps vide O.M. No. B-13011/1/2019-20/AQM/10809 dated January 07, 2020.

Hon'ble NGT vide further orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M.P & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was referred to the Expert Committee and the draft guidelines for implementation in case of petrol pumps near water bodies were prepared. The guidelines also specify the groundwater and soil sampling protocol, frequency of sample collection and the prescribed parameters and screening values to be adopted. The same monitoring protocol and parameters/ values (except for monitoring frequency) need to be adopted for petrol pumps covered under the guidelines dated January 07, 2020.

These draft guidelines were placed in public domain for seeking comments/suggestions from public and concerned stakeholders. These were reviewed by the Expert Committee and the guidelines have been finalised and are hereby issued as addendum to the earlier CPCB Guidelines dated January 07, 2020 for implementation by concerned stakeholders.

This issues with the approval of the Competent Authority.

(P.K. Gupta)  
Additional Director & Divisional Head  
AQM Div.

Encl.: As Above

To

1. All SPCBs/ PCCs  
(As per list enclosed)

*with a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to petrol pumps at State/ UT level and District Collectors/ Commissioners /Deputy Commissioners.*

26

ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

The Hon'ble NGT vide orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M. P. & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was subsequently referred to the Expert Committee constituted by CPCB earlier in the matter of guidelines for setting up of new petrol pumps and the following addendum guidelines (to guidelines dated 07.01.2020) have been finalised for implementation in case of petrol pumps near water bodies:

- a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.
- b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).
- c) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date of establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek

assistance of local administration/SPCB/PCC/CGWB. Protocol for soil and groundwater monitoring is annexed as Annexure-I.

- d) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

*NOTE: These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017, Coastal Regulation Zone (CRZ) Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, for containment and treatment of spillages, check on leakages from USTs, treatment and disposal of sludge removed from underground tanks during cleaning, measures for protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.*

*Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.*

*These guidelines shall be reviewed from time to time.*



Telephone No : 0487 - 2374939

E-mail: kspcbtsr@gmail.com

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

മജെസ്റ്റിക് സ്കവയർ, മൂന്നാം നില, പറവട്ടാനി, ഒല്ലൂക്കര പി.ഒ., തൃശ്ശൂർ-680655

KERALA STATE POLLUTION CONTROL BOARD

Majestic Square, 3<sup>rd</sup> Floor, Paravattani, Ollukkara P.O., Thrissur-680655

“ഭരണഭാഷ - മാതൃഭാഷ”

പിസിബിഡിടിആർ/65/2024-എഇ4

തീയതി: 17.01.2025

പ്രേഷക

Text

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീക്രട്ടറി

ജില്ലാകളക്ടർ

തൃശ്ശൂർ

വിഷയം : തിച്ച്ചൂർ വില്ലേജിലെ സർവ്വെ നമ്പർ 308/2-1, 308/2-2-ൽ ആരംഭിക്കുവാൻ പോകുന്ന പെട്രോൾ പമ്പിന് എതിരെയുള്ള പരാതി - സംബന്ധിച്ച്.

- 1) 24.10.2024 തീയതിയിൽ അങ്ങയുടെ ഓഫീസിൽ നിന്നും ലഭിച്ച DCTSR/4412/2024-C6 നമ്പർ കത്ത്.
2) 14.03.2023 തീയതിയിലെ സുപ്രീം കോടതിയുടെ CA No. 421/2022 നമ്പർ ഉത്തരവ് പ്രകാരമുള്ള 29.03.2023ലെ kspcb/383/2023- sec-നമ്പർ ബോർഡ് ചെയർമാന്റെ സർക്കുലർ (പകർപ്പ് ഉള്ളടക്കം ചെയ്യുന്നു).
3) 07.01.2020, 16.08.2021 തീയതികളിലെ CPCB യുടെ B-13011/1/2019-20/AQM നമ്പർ ഓഫീസ് മെമ്മോറാണ്ടം (പകർപ്പ് ഉള്ളടക്കം ചെയ്യുന്നു).
4) 18.02.2024 തീയതിയിലെ KSPCB/14/2021-SEE-3 നമ്പർ സർക്കുലർ (പകർപ്പ് ഉള്ളടക്കം ചെയ്യുന്നു).
5) 20.06.2024 തീയതിയിൽ ഈ ഓഫീസിൽ ലഭിച്ച പരാതി.
6) 12.11.2024 തീയതിയിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന.
7) 20.11.2024 തീയതിയിലെ ഈ ഓഫീസിലെ PCBDTR/65/2024-AE4 നമ്പർ കത്ത്.
8) 28.12.2024 തീയതിയിൽ പമ്പ് ഉടമ ശ്രീ. ജോയ് എ. ജെ. ഈ ഓഫീസിൽ സമർപ്പിച്ച മറുപടി കത്ത്.

സർ,

മേൽ വിഷയത്തിലേക്കും സൂചനയിലേക്കും അങ്ങയുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന(1) പ്രകാരം അങ്ങയുടെ ഓഫീസിൽ നിന്നും ലഭിച്ച കത്തിനുള്ള മറുപടി ചുവടെ ചേർക്കുന്നു.

തൃശ്ശൂർ താലൂക്കിൽ തിച്ച്ചൂർ വില്ലേജിൽ സർവ്വെ നമ്പർ 308/2-1, 308/2-2-ൽപ്പെട്ട സ്ഥലത്ത് ഭാരത് പെട്രോളിയം കോർപ്പറേഷൻ ലിമിറ്റഡിനു വേണ്ടി പെട്രോൾ റീട്ടെയിൽ ഔട്ട്ലെറ്റിന് സൂചന(2) പ്രകാരം നിലവിൽ ബോർഡിന്റെ സ്ഥാപനാനുമതി/ പ്രവർത്തനാനുമതി കരസ്ഥമാക്കേണ്ടതില്ല എന്നറിയിച്ചു കൊള്ളുന്നു.

സൂചന(3) പ്രകാരം, പെട്രോൾ പമ്പിലെ ഡിസ്സെൻസിംഗ് യൂണിറ്റ്/ഫിൽ പോയിന്റ് /വെന്റ് പൈപ്പ് എന്നിവ സ്കൂൾ/ ആശുപത്രികൾ(10 beds or above)/ റസിഡൻഷ്യൽ ഏരിയ ആയി പ്രഖ്യാപിക്കപ്പെട്ട പ്രദേശങ്ങൾ എന്നിവയിൽ നിന്നും കുറഞ്ഞത് 50 m ദൂരപരിധി പാലിക്കേണ്ടതാണ്. 50 m

ദുരപരിധി പാലിക്കാൻ കഴിയില്ലെങ്കിൽ PESO നിർദ്ദേശിക്കുന്ന അധിക സുരക്ഷ ക്രമീകരണങ്ങൾ ഏർപ്പെടുത്തണം. എന്നിരുന്നാലും ഏറ്റവും കുറഞ്ഞത് 30 m ദൂരം പാലിച്ചിരിക്കണം. കൂടാതെ യൂണിറ്റിന്റെ 50 മീറ്റർ ചുറ്റളവിൽ റവന്യൂ റെക്കോർഡ് പ്രകാരമുള്ള തടാകം, കുളം, അരുവികൾ, പുഴകൾ, തണ്ണീർതടങ്ങൾ, തോട്, നീരൊഴുക്ക് എന്നിവയുൾപ്പെടെ.

എന്നാൽ ബോർഡിന്റെ സൂചന(4) സർക്കുലർ പ്രകാരം റസിഡൻഷ്യൽ ഏരിയ ആയി പ്രഖ്യാപിക്കാത്ത പ്രദേശങ്ങളിലെ വീടുകളിൽ നിന്ന് 30 m / 50 m ദുരപരിധി മാനദണ്ഡങ്ങൾ ബാധകമല്ല. സൂചന(8) പ്രകാരം, പെട്രോൾ പമ്പിൽ നിന്നും 50 മീറ്റർ പരിധിയിൽ ഉൾപ്പെടുന്ന പ്രദേശം, റസിഡൻഷ്യൽ ഏരിയായി പ്രഖ്യാപിക്കപ്പെടാത്തതാണെന്നുള്ള വരവുർ ഗ്രാമപഞ്ചായത്ത് സെക്രട്ടറിയുടെ സാക്ഷ്യപത്രം ഈ ഓഫീസിൽ സമർപ്പിച്ചിട്ടുണ്ട് (പകർപ്പ് ഉള്ളടക്കം ചെയ്യുന്നു). കൂടാതെ സൂചന(6) പ്രകാരം നടത്തിയ പരിശോധനയിൽ നിർദ്ദിഷ്ട പമ്പ് ആരംഭിക്കുവാൻ ഉദ്ദേശിക്കുന്ന സ്ഥലത്തിന്റെ കിഴക്കേ ഭാഗത്ത് അതിർത്തിയോട് ചേർന്ന്, 50 മീറ്റർ ചുറ്റളവിൽ ഒരു തോടിന് സമാനമായ ജലസ്രോതസ്സ് ഉള്ളതായി ബോധ്യപ്പെട്ടു. സൂചന(8) വില്ലേജ് ഓഫീസിൽ നിന്നുള്ള സാക്ഷ്യപത്രം പ്രകാരം ടി തോട് റവന്യൂ റെക്കോർഡുകളിൽ ഉൾപ്പെടുന്നതാണോ എന്നത് സംബന്ധിച്ച് വ്യക്തതയില്ല. ഇക്കാര്യത്തിൽ വ്യക്തത വരുത്തി അനുമതി പരിഗണിക്കാവുന്നതാണ് എന്ന് അറിയിച്ചു കൊള്ളുന്നു.

വിശ്വസ്തതയോടെ,

Signed by  
Suchitra V  
Date: 17-01-2025 12:47:19

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

ഉള്ളടക്കം: മേൽപ്രകാരം



# കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ കാര്യാലയം, തൃശ്ശൂർ

മജസ്റ്റിക് സ്ക്വയർ, മൂന്നാം നില, പരവട്ടാനി, ഒല്ലൂക്കര പി.ഒ., തൃശ്ശൂർ-680655

## KERALA STATE POLLUTION CONTROL BOARD

District Office, Thrissur

Majestic Square, 3<sup>rd</sup> Floor, Paravattani, Ollukkara P.O., Thrissur-680655



### Translation of Annexure R4(h)

PCBDTR/95/2024-AE4

Date: 17.01.2025

From  
Environmental Engineer  
To  
District Collector  
Thrissur

Sub: Complaint against the proposed petrol pump in Survey Numbers  
308/2-1 and 308/2-2 of Thichur Village - reg

- Ref :1) Letter No. DCTSR/4412/2024-C6 received from your office on 24.10.2024.  
2) KSPCB Circular No. kspcb/383/2023-see dated 29.03.2023, issued as per the Supreme Court order in CA No. 421/2022 dated 14.03.2023 (copy enclosed).  
3) CPCB Office Memorandum No. B-13011/1/2019-20/AQM dated 07.01.2020 and 16.08.2021 (copy enclosed).  
4) KSPCB Circular No. KSPCB/14/2021-SEE-3 dated 18.02.2024 (copy enclosed).  
5) Complaint received at this office on 20.06.2024.  
6) Inspection conducted by Board officials on 12.11.2024.  
7) Letter No. PCBDTR/65/2024-AE4 from this office dated 20.11.2024.  
8) Reply letter submitted by the petroleum retail outlet owner, Sri. Joy A. J., to this office on 28.12.2024.

Sir,

Your kind attention is invited to the above subject and references. The reply to the letter received from your office vide reference (1) is provided below:

It is informed that, vide reference (2), the proposed petroleum retail outlet of Bharat Petroleum Corporation Limited at Survey Nos. 308/2-1 and 308/2-2 in Thichur Village, Thrissur Taluk, is not required to obtain Consent to Establish or Consent to Operate from the Board. As per reference (3), the dispensing unit, fill point, and vent pipe of a petrol pump must maintain a minimum distance of 50 meters from schools, hospitals (with 10 beds or more), and designated residential areas. If it is not possible to maintain a 50-meter distance, additional safety measures prescribed by PESO must be implemented; however, a minimum distance of at least 30 meters must be maintained. Additionally, there should be no lakes,

ponds, streams, rivers, wetlands, canals, or water flows as per revenue records within a 50-meter radius of the unit.

However, as per the Board's Circular vide reference (4), the 30 m/50 m distance criteria are not applicable to residences located in areas that have not been designated as residential areas. As per reference (8), a certificate from the Secretary of Varavur Grama Panchayat has been submitted to this office stating that the area within a 50-meter radius of the petrol pump is not a designated residential area (copy enclosed).

Furthermore, during the inspection conducted vide reference (6), it was observed that a water source similar to a small canal exists within a 50-meter radius, adjacent to the eastern boundary of the proposed site. Based on the certificate from the Village Office mentioned in reference (8), it remains unclear whether the said small canal is recorded in the revenue records. It is submitted that approval may be considered upon obtaining clarification in this regard.

**Enclosures:** As mentioned above

**Yours faithfully,**

**Suchitra V**

**Environmental Engineer**

**Date:** 17-01-2025



*Smitha*

**SMITHA C. V.**  
**Environmental Engineer**  
**Kerala State Pollution Control Board**  
**District Office, Thrissur**